

**PART III**

**COMMISSIONERATE OF LAND REVENUE**

**LAND FAIR VALUE NOTIFICATION**

**PATHANAMTHITTA DISTRICT**

**അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ നടപടിക്രമം**

(ഹാജർ : ശ്രീ. പി. ടി. എബ്രഹാം)

നമ്പർ കെ.ഡിസ്./11/2020/C3.

2020 ജനുവരി 4.

**വിഷയം:**—കേരള മുദ്രപത്ര നിയമം 1959—സെക്ഷൻ 28എ—ഭൂമിയുടെ ന്യായവില നിർണ്ണയിച്ചുള്ള ഉത്തരവ് പുറപ്പെടുവിക്കുന്നത്—സംബന്ധിച്ച്.

- സൂചന:**—(1) കേരള സ്റ്റാമ്പ് ആക്ട്, 1959 സെക്ഷൻ 28എ (Fixation of fair value of land) ചട്ടം 3(7), ചട്ടം 4.  
 (2) ലാൻഡ് റവന്യൂ കമ്മീഷണറുടെ 11-2-2019-ലെ എൽ.ആർ.എ3-54674/17-ാം നമ്പർ സർക്കുലർ.  
 (3) അടൂർ നഗരസഭാ സെക്രട്ടറിയുടെ 10-12-2019-ലെ ആ1-7467/19-ാം നമ്പർ അപേക്ഷ.  
 (4) അടൂർ തഹശീൽദാരുടെ 31-12-2019-ലെ റിപ്പോർട്ട്.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ അസാധാരണ ഗസറ്റ് വിജ്ഞാപനപ്രകാരം നിലവിലുള്ള ന്യായവില രജിസ്റ്ററിൽ വില നിശ്ചയിക്കാതെ വന്നതിനാൽ താഴെപ്പറയുന്ന സർവ്വെ നമ്പരിൽപ്പെട്ട വസ്തുവിന് സൂചന റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ കേരള മുദ്രപത്രനിയമം സെക്ഷൻ 28എ പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

ജില്ല	താലൂക്ക്	വില്ലേജ്	തദ്ദേശ സ്വയംഭരണ സ്ഥാപനം	ബ്ലോക്ക് നമ്പർ	സർവ്വെ നമ്പരും സബ് ഡിവിഷൻ നമ്പരും	ക്ലാസിഫിക്കേഷൻ	ന്യായവില (ആർ ഒന്നിന്) ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
പത്തനംതിട്ട	അടൂർ	അടൂർ	അടൂർ മുനിസിപ്പാലിറ്റി	8	786/11	റസിഡൻഷ്യൽ പ്ലോട്ട് വിത്ത് മുനിസിപ്പൽ റോഡ് അക്സസ്	49,850

സർക്കാർ ഉത്തരവുകളായ (പി) നമ്പർ 188/2014/റ്റി. ഡി. തീയതി 14-11-2014, 43/2018/റ്റി.ഡി. തീയതി 31-3-2018, 70/19/റ്റി.ഡി. തീയതി 30-4-2019 പ്രകാരമുള്ള വർദ്ധനവ് കൂടി നിലവിലെ ന്യായവിലയ്ക്ക് പുറമേ കണക്കാക്കാവുന്നതാണ്.

FORM 'A'

(See Rule 4)

**NOTIFICATION**

No. K.Dis.11/2020/C3.

4th January 2020.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959 read with sub-rule (7) of rule 3 and rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore it is hereby made known to the public that the final fair value fixed for the land mentioned against each serial number in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each shall be as shown against it in Column (11) thereof.

## SCHEDULE

District—Pathanamthitta.

Taluk—Adoor.

Village—Adoor.

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Panchayath/ Municipality/ Corporation	Name of Local Body/ Panchayath/ Municipality/ Corporation	Name & No. of Ward	Classification by use	Fair Value per Are ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	..	..	8	786	11	Municipality	Adoor	..	Residential plot with Municipal road access	49,850

Revenue Divisional Office,  
Adoor.(Sd.)  
Revenue Divisional Officer.

## ERNAKULAM DISTRICT

## NOTIFICATION

No. N-1074/2019.

20th December 2019.

Whereas, it is expedient to publish the Fair Value of the Land as required under Section 28A of the Kerala Stamp Act, 1950 read with Rule 4 of the Kerala Stamp (Fixation of Value of Land) Rules, 1995.

Now, therefore it is hereby made known to the public that the fair value fixed for the land mentioned against each serial numbers in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each shall be as shown against it in Column (1) thereof.

## SCHEDULE

District—Ernakulam.

Taluk—Aluva.

Village—Karukutty.

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Municipality/ Panchayath/ Corporation	Name of Local Body	Name & No. of ward	Classification by use	Fair Value per Are ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
63 (A)	..	..	1	100	8-3	Panchayath	Karukutty	7	Residential Plot with Corp./Mun./Panch. road access	63,000
..	..	..	1	100	26-1	Panchayath	Karukutty	7	Residential Plot with Corp./Mun./Panch. road access	63,000

Revenue Divisional Office,  
Fort Kochi.(Sd.)  
Sub Collector.

**മുവാറ്റുപുഴ റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ നടപടിക്രമം**

(ഹാജർ : രേണു, ആർ.)

(1)

നമ്പർ എ9-4327/2019.

2019 ഡിസംബർ 11.

വിഷയം:—ഭൂമിയുടെ ന്യായവില പുനർനിർണ്ണയം—ശ്രീ. രാമകൃഷ്ണൻ, മഞ്ഞളി വീട്, ഐമുറി എന്നയാളുടെ അപേക്ഷ—  
സംബന്ധിച്ച്.

സൂചന:—(1) കുന്നത്തുനാട് തഹശീൽദാരുടെ 12-11-2019-ലെ എ6-9755/19-ാം നമ്പർ റിപ്പോർട്ട്.

(2) കുവപ്പടി വില്ലേജാഫീസറുടെ 30-10-2019-ലെ റിപ്പോർട്ട്.

(3) ലാൻഡ് റവന്യൂ കമ്മീഷണറുടെ 11-2-2019-ലെ എൽ. ആർ. എ3-54674/18-ാം നമ്പർ പരിപത്രം.

കുന്നത്തുനാട് താലൂക്ക്, കുവപ്പടി വില്ലേജ്, ബ്ലോക്ക്-9, റീസർവ്വേ 428/3, 428/4 എന്നിവയിൽപ്പെടുന്ന യഥാക്രമം 3.08 ആർ, 3.80 ആർ വസ്തുക്കളുടെ ന്യായവില പുനർനിർണ്ണയിച്ചു കിട്ടുന്നതിനായി ശ്രീ. രാമകൃഷ്ണൻ, മഞ്ഞളി വീട്, ഐമുറി എന്നയാൾ അപേക്ഷ സമർപ്പിച്ചിട്ടുള്ളതാണ്.

ടി അപേക്ഷാ വസ്തുക്കൾ ആർ ഒന്നിന് ₹ 1,00,000 ന്യായവില നിശ്ചയിക്കപ്പെട്ട് ‘റസിഡൻഷ്യൽ പ്ലോട്ട് വിത്ത് എൻ. എച്ച്./പി.ഡബ്ല്യു.ഡി. റോഡ് ആക്സസ്’ കാറ്റഗറിയിൽ ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെട്ടിട്ടുള്ളതായും റീസർവ്വേ 429/2-ൽപ്പെട്ട വസ്തുവിനെ അപേക്ഷാ വസ്തുവിന്റെ വില പുനർനിർണ്ണയിക്കുന്നതിന് സമാനവസ്തുവായി തിരഞ്ഞെടുത്ത് ആർ ഒന്നിന് ₹ 9,075 (വർദ്ധനവ് ഉൾപ്പെടെ) നിരക്കിൽ ‘Wet land’ ഇനത്തിൽ ഉൾപ്പെടുത്തി പുനർനിർണ്ണയിക്കാവുന്നതായും സൂചന (1) പ്രകാരം കുന്നത്തുനാട് തഹശീൽദാർ ശുപാർശ ചെയ്തിട്ടുണ്ട്.

അപേക്ഷാ വസ്തു നാളത് നിലമായി സ്ഥിതി ചെയ്യുന്നതും ടി വസ്തുവിലേക്ക് എത്തിച്ചേരുന്നതിന് സാധാരണ ‘പാടവരമ്പ്’ മാത്രമാണുള്ളതെന്നും ടി വസ്തു പരിവർത്തനം ചെയ്തിട്ടില്ലാത്തതാണെന്നും വില്ലേജാഫീസർ കുവപ്പടി സൂചന (3) പ്രകാരം റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

അപേക്ഷാ വസ്തുവിന്റെ സമീപപ്രദേശത്ത് നാളത് നിലമായി സ്ഥിതി ചെയ്യുന്ന വസ്തുക്കൾക്ക് ന്യായവില രജിസ്റ്റർ പ്രകാരം ആർ ഒന്നിന് ₹ 5,000 ആണ് വില നിശ്ചയിച്ചിട്ടുള്ളത് എന്നും ടി വസ്തുക്കൾ ബി. ടി. ആർ. പ്രകാരവും തണ്ടപ്പേർ പ്രകാരവും നിലമായി കിടക്കുന്നതാണെന്നും സമാന വസ്തുവായ 429/2-ൽപ്പെട്ട വസ്തുവുമായി 50 മീറ്റർ അകലം മാത്രമാണുള്ളതെന്നും സൂചന (2) പ്രകാരം റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

മേൽ സാഹചര്യത്തിൽ 1959-ലെ കേരള മുദ്രപത്ര നിയമം സെക്ഷൻ 28എ പ്രകാരവും സൂചന (3) പ്രകാരമുള്ള പരിപത്രത്തിന്റെയും അടിസ്ഥാനത്തിൽ 2010-ലെ ന്യായവില വിജ്ഞാപനം ചെയ്തപ്പോൾ ക്ലാസിഫിക്കേഷനിൽ വന്ന പിശകിന്റെയും അതു മൂലമുണ്ടായ വില നിർണ്ണയവുമായി പരിഗണിച്ച് അപേക്ഷാ വസ്തുവായ കുവപ്പടി വില്ലേജ്, ബ്ലോക്ക് 9-ൽ റീസർവ്വേ 428/3, 428/4 നമ്പർ വസ്തുക്കൾക്ക് ‘Wet land’ കാറ്റഗറിയിൽപ്പെടുത്തി ആർ ഒന്നിന് ₹ 5,000 (അയ്യായിരം രൂപ മാത്രം) വില നിർണ്ണയിച്ച് ഉത്തരവാകുന്നു. നിർണ്ണയിക്കപ്പെട്ട ന്യായവില ഔദ്യോഗിക ഗസറ്റിൽ വിജ്ഞാപനം ചെയ്യുന്നതാണ്.

FORM ‘A’

(See Rule 4)

**NOTIFICATION**

No. A9-4327/2019.

10th December 2019.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28(A) of Kerala Stamp Act, 1959, read with rule (4) of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

SCHEDULE

District—Ernakulam.

Taluk—Kunnathunad.

Village—Koovappady.

Desom—Aimury

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Panchayath/ Municipality/ Corporation	Name of Local Body/ Panchayath/ Municipality/ Corporation	Name & No. of Ward	Classification by use	Fair Value per Are ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	..	..	09	428	3	Panchayath	Koovappady	East Aimury XIII	Wet Land	5,000
2	..	..	09	428	4	Panchayath	Koovappady	East Aimury XIII	Wet Land	5,000

(2)

നമ്പർ 7427/2019.

2019 ഡിസംബർ 27.

വിഷയം:—ഭൂമിയുടെ ന്യായവില പുനർനിർണ്ണയം—ഉത്തരവാകുന്നത്—സംബന്ധിച്ച്.

സൂചന:—(1) ശ്രീ. കെ. എസ്. വിനോദ്, കോളശ്ശേരി, പിണർമുണ്ട പെരിങ്ങാലയുടെ അപേക്ഷ.

(2) കുന്നത്തുനാട് വില്ലേജാഫീസറുടെ 26-11-2019-ലെ 551/2019-ാം നമ്പർ റിപ്പോർട്ട്.

(3) കുന്നത്തുനാട് തഹശീൽദാരുടെ 11-12-2019-ലെ എ6-14389/19-ാം നമ്പർ റിപ്പോർട്ട്.

കുന്നത്തുനാട് താലൂക്ക്, ടി വില്ലേജ്, ബ്ലോക്ക്-36, റീസർവ്വെ 396/15-ൽപ്പെട്ട 04.00 ആർ, വസ്തുവിന്റെ ന്യായവില പുനർനിർണ്ണയിക്കുന്നതിനുവേണ്ടി ശ്രീ. കെ. എസ്. വിനോദ്, കോളശ്ശേരി, പിണർമുണ്ട സൂചന (1) പ്രകാരം അപേക്ഷ സമർപ്പിച്ചിട്ടുള്ളതാണ്.

ടി അപേക്ഷാ വസ്തു ബി. ടി. ആർ. പ്രകാരം പി. വി. ഐ. പി. കനാൽ ആയി രേഖപ്പെടുത്തിയിരിക്കുന്നതും, പിന്നീട് റീസർവ്വെ തെറ്റു തിരുത്തി, പിണർമുണ്ട കരയിൽ കോളശ്ശേരി വീട്ടിൽ പപ്പു മകൻ സുബ്രഹ്മണ്യൻ പേരിൽ കൊണ്ട് കിടന്നിരുന്നതും, ടിയാന്റെ മരണശേഷം ഭാര്യ സാവിത്രി, മക്കൾ വിനോദ്, സ്മിത മുതൽ പേരുടെ കൂട്ടുകൈവശത്തിലും കരം തീരുവയിലുമിരിക്കുന്നതും, കുന്നത്തുനാട് വില്ലേജ് 3391-ാം നമ്പർ തണ്ടപ്പേരിൽ കൊണ്ടു കിടക്കുന്നതുമാണെന്ന് വില്ലേജ് ഓഫീസർ കുന്നത്തുനാട് സൂചന (2) പ്രകാരം റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

റീസർവ്വെ 396/15-ലെ വസ്തുക്കൾക്ക് ഫെയർ വാല്യൂ രജിസ്റ്റർ പ്രകാരം ₹ 1 വില നിശ്ചയിച്ചിരിക്കുന്നതും, വഴി സൗകര്യമില്ലാത്തതും, ഫെയർ വാല്യൂ രജിസ്റ്റർ പ്രകാരം ടി വസ്തുവിന് സമാനമായ വസ്തുവിന് വില നിശ്ചയിച്ചിട്ടുള്ളതായി കാണുന്നില്ലാത്തതുമാണ്. അപേക്ഷാ വസ്തുവിന് ചേർന്ന് സ്ഥിതി ചെയ്യുന്ന റീസർവ്വെ 396/7-ൽപ്പെട്ട വസ്തുക്കൾക്ക് റസിഡൻഷ്യൽ പ്ലോട്ട് വിത്ത് പഞ്ചായത്ത് റോഡ് ആക്സസ് വിഭാഗത്തിൽപ്പെടുത്തി ആർ ഒന്നിന് ₹ 1,40,000 വില നിശ്ചയിച്ചിരിക്കുന്നു.

ഈ സാഹചര്യത്തിൽ അപേക്ഷാ കക്ഷിയുടെ പിതാവിന്റെ തന്നെ പേരിലുള്ളതും, ഒന്നായിക്കിടക്കുന്നതും തുല്യ പ്രാധാന്യമുള്ളതുമായ സർവ്വെ 396/7-ന് വിജ്ഞാപനം ചെയ്തിട്ടുള്ള ആർ ഒന്നിന് ₹ 1,40,000 അപേക്ഷ വസ്തുവായ റീസർവ്വെ 396/15-നും നിശ്ചയിച്ച് ഉത്തരവാകുന്നു.

ടി വില നിർണ്ണയിച്ചത് സംബന്ധിച്ച വിജ്ഞാപനം ഗസറ്റിൽ പ്രസിദ്ധീകരിക്കുന്നതാണ്.

## FORM 'A'

(See Rule 4)

## NOTIFICATION

No. A8-7427/2019.

27th December 2019.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28(A) of Kerala Stamp Act, 1959, read with rule (4) of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey number of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

## SCHEDULE

District—Ernakulam.

Taluk—Kunnathunad.

Village—Kunnathunad.

Desom—Pinarmunda.

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Panchayath/ Municipality/ Corporation	Name of Local Body/ Panchayath/ Municipality/ Corporation	Name & No. of Ward	Classification by use	Fair Value per Are ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	..	..	36	396	15	Panchayath	Kunnathunad	Pinarmunda (W) 14	Residential Plot with Panchayath road access	1,40,000

Revenue Divisional Office,  
Muvattupuzha.(Sd.)  
Revenue Divisional Officer.

## FORM 'A'

(See Rule 4)

## NOTIFICATIONS

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28(A) of Kerala Stamp Act, 1959, read with rule (4) of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

(1)

No. A11-1642/2019/(1).

16th November 2019.

## SCHEDULE

District—Ernakulam.

Taluk—Kothamangalam.

Village—Thrikkariyoor.

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Panchayath/ Municipality/ Corporation	Name of Local Body/ Panchayath/ Municipality/ Corporation	Name & No. of Ward	Classification by use	Fair Value per Are ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	523	2pt	..	..	..	Panchayath	Nellikuzhi	Chiralad	Residential Plot with NH/PWD road access	90,000

No. A3-1823/2019.

3rd January 2020.

## SCHEDULE

District—Ernakulam.

Taluk—Muvattupuzha.

Village—Muvattupuzha.

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Panchayath/ Municipality/ Corporation	Name of Local Body/ Panchayath/ Municipality/ Corporation	Name & No. of Ward	Classi- fication by use	Fair Value per Are ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	170	1	..	..	..	Panchayath	Avoly	..	Resi- dential Plot with Private road access	1,00,000

No. A3-6547/2019.

3rd January 2020.

## SCHEDULE

District—Ernakulam.

Taluk—Muvattupuzha.

Village—Muvattupuzha.

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Panchayath/ Municipality/ Corporation	Name of Local Body/ Panchayath/ Municipality/ Corporation	Name & No. of Ward	Classi- fication by use	Fair Value per Are ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	243	3	..	..	..	Panchayath	Avoly	..	Resi- dential Plot with Private road access	75,000

Revenue Divisional Office,  
Muvattupuzha.(Sd.)  
Revenue Divisional Officer.

**THRISSUR DISTRICT**

FORM 'A'

[See Rule 4]

## NOTIFICATION

No. K. Dis. B4-10632/2019.

23rd December 2019.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, Therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey number of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof:

## SCHEDULE

District—Thrissur.

Taluk—Chalakyudi.

Village—Meloer.

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Pan./Mun../	Name & No. of Ward Corp.	Classi- fication by use	Fair Value per Are ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1571	1154	..	..	..	..	Panchayath	Meloer	Meloer Ward- IX Corp.	Residential Plot with Corp./Muni./ Panchayath road access	40,000

Revenue Divisional Office,  
Irinjalakuda.

(Sd.)  
Revenue Divisional Officer.

**PALAKKAD DISTRICT**

FORM 'C'

[See Rule 5 (8)]

## NOTIFICATION

No. DCPKD/264/2019/D4.

8th January 2020.

Whereas, it is expedient to publish a notification showing, revised value of land as required under Section 28 A of the Kerala Stamp Act, 1959 read with Sub Rule (8) of Rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995; the fair value of land in Chittur, Block 49A/50 Re-survey No. 11/3 (Old Survey Nos. 520/2, 521, 522/1, 2) Thathamangalam Village, Chittur Taluk of the Palakkad District is hereby fixed finally as shown in the schedule hereto:

## SCHEDULE

Name of District	Name of Taluk	Village and Survey No. with Sub-division	Corporation/ Municipality/ Panchayat	Ward	Classification by use	Fair value of the land already fixed	Revised fair value of land
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Chittur	Thathamangalam Block 50, Re-Survey No. 11/3 (Old Survey No. 520/2, 521, 522/1, 2)	Chittur-Thathamangalam Municipality		Wet Land	₹ 1,49,000	₹ 75,000 per Are for an extent of 0.8740 Hect. Areas

Collectorate,  
Palakkad.

(Sd.)  
District Collector.

FORM 'A'

[See Rule 4]

## NOTIFICATION

No. RDOOTP/2140/2019/K1/2019.

7th January 2020.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 A of the Kerala Stamp Act, 1959, read with Rule (4) of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995.

Now, Therefore, it is hereby made known to the public that the final fair value fixed for the land mentioned against each serial number in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each shall be as shown in Column (11) thereof.

## SCHEDULE

District—Palakkad.  
Village—Ongalloor-2.

Taluk—Pattambi.  
Desom—Vallappuzha.

Sl. No.	Sy. No.	Sub Div. No.	Re-survey Block No.	Re-survey No.	Re-survey Sub division No.	Municipality/ Panchayath/ Corporation	Name of Local Body Panchayath/ Corporation	Name & No. of ward Municipality/ Corporation	Classi- fication by use	Fair Value Re-fixed (per Are) (₹)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	155	6	33	18	4	Panchayath	Ongalloor	VI	Garden Land with Panchayath road access	15,625

Revenue Divisional Office,  
Palakkad.

(Sd.)  
Sub Collector.



## FORM 'A'

[See Rule 4]

## NOTIFICATION

No. D-3680/2011.

7th January 2020.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 A of the Kerala Stamp Act, 1959, read with Rule (4) of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995.

Now, Therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each shall be as shown against it in Column (11) thereof.

## SCHEDULE

## District—Palakkad.

Sl. No.	Sy. No.	Sub Div. No.	Block No.	Re. Sy.	Re. Sy. Sub Div. No.	Ibody-Type	Name of Local Body	Ward No.	Classification by use	Fair Value Per Are (₹)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
<i>Taluk—Alathur.</i>									<i>Village—Thenkurissi-1.</i>	
1	..	..	18	563	5	Panchayath	Thenkurissi	..	Residential Plot with Panchayath road access	36,300
2	..	..	18	455	18	Panchayath	Thenkurissi	..	Residential Plot with Panchayath road access	10,000
<i>Taluk—Alathur.</i>									<i>Village—Vadakkenchery-1.</i>	
2	..	..	45	123	10	Panchayath	Vadakkenchery	..	Dry Land	92,000
<i>Taluk—Alathur.</i>									<i>Village—Kannambra-1.</i>	
1	..	..	35	6	5	Panchayath	Kannambra	..	Wet Land	4,500
<i>Taluk—Alathur.</i>									<i>Village—Kuthanur-1.</i>	
1	..	..	11	610	2	Panchayath	Kuthanur	13	Wet Land	8167.5
<i>Taluk—Alathur.</i>									<i>Village—Koduvayur-1.</i>	
1	..	..	1	429	4	Panchayath	Koduvayur	9	Wet Land	25,000
<i>Taluk—Alathur.</i>									<i>Village—Vadakkenchery-2.</i>	
1	..	..	45	368	43	Panchayath	Vadakkenchery	..	Residential plot	1,00,000
<i>Taluk—Alathur.</i>									<i>Village—Kavassery-2.</i>	
1	..	..	31	175	10	Panchayath	Kavassery	..	Residential Plot with Panchayath road access	18,000
<i>Taluk—Palakkad.</i>									<i>Village—Kannadi-2.</i>	
1	..	..	50	112	11	Panchayath	Kannadi	5	Wet Land	1,75,000

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
<i>Taluk—Palakkad.</i>										<i>Village—Kodumbu.</i>	
1	..	..	47	15	1	Panchayath	Kodumbu	..	..	Dry Land	15,000
2	..	..	46	141	3	Panchayath	Kodumbu	..	..	Garden Land with road access	15,000
3	..	..	46	533	6	Panchayath	Kodumbu	..	..	Residential Plot with road access	40,000
4	..	..	46	589	9	Panchayath	Kodumbu	..	Government Property	Residential Plot with road access	15,000
5	..	..	46	432	7	Panchayath	Kodumbu	..	..	Dry Land	15,000
6	..	..	46	501	8	Panchayath	Kodumbu	..	..	Wet Land	50,000
7	..	..	47	79	8	Panchayath	Kodumbu	..	..	Wet Land	15,000
8	..	..	47	142	13	Panchayath	Kodumbu	..	..	Residential Plot with Panchayath road access	10,000
9	..	..	47	733	2	Panchayath	Kodumbu	10	Government Property	Dry Land	30,000
<i>Taluk—Palakkad.</i>										<i>Village—Parali-1.</i>	
1	..	..	17	617	6	Panchayath	Parali	..	Government Property	Dry Land	18,000
2	..	..	17	617	7	Panchayath	Parali	..	..	Dry Land	18,000
<i>Taluk—Palakkad.</i>										<i>Village—Kannadi—1.</i>	
1	..	..	51	602	16	Panchayath	Kannadi	13	Government Property	Residential Plot with road access	27,788
2	..	..	51	487	1	Panchayath	Kannadi	7	..	Residential Plot with PWD road access	40,318
3	..	..	51	487	5	Panchayath	Kodumbu	7	..	Residential Plot with PWD road access	40,318
<i>Taluk—Palakkad.</i>										<i>Village—Peruvembu.</i>	
1	..	..	49	554	21	Panchayath	Peruvembu	12	..	Residential Plot with Panchayath road access	68,400

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
<i>Taluk—Palakkad.</i>						<i>Village—Malampuzha-2.</i>					
1	..	..	28	365	3	Panchayath	Malampuzha	..	..	Wet Land	5,000
2	..	..	29	143	6	Panchayath	Malampuzha	..	..	Residential Plot without road access	8,000
<i>Taluk—Palakkad.</i>						<i>Village—Pudussery Central.</i>					
1	..	..	31	86	20	Panchayath	Pudussery	..	..	Dry Land	20,000
<i>Taluk—Palakkad.</i>						<i>Village—Akathethara.</i>					
1	..	..	25	156	12	Panchayath	Akathethara	..	..	Residential Plot with Pan./Mun./Cor. road access	1,27,500
<i>Taluk—Palakkad.</i>						<i>Village—Pirayiri.</i>					
1	..	..	19	582	7	Panchayath	Pirayiri	..	..	Wet Land	25,000
<i>Taluk—Palakkad.</i>						<i>Village—Palakkad-3.</i>					
1	3309	..	77	..	..	Municipality	Palakkad	2	Government Property	Garden Land with road access	1,85,250
2	3468	..	80	..	..	Municipality	Palakkad	2	..	Garden Land with road access	2,24,770
3	3470	..	80	..	..	Municipality	Palakkad	2	..	Garden Land with road access	2,24,770
<i>Taluk—Palakkad.</i>						<i>Village—Palakkad-1.</i>					
1	786	..	18	..	..	Municipality	Palakkad	1	Government Property	Commercially important Plot	7,41,000
2	1535	..	37	..	..	Municipality	Palakkad	2	..	Residential Plot with road access	4,66,830
3	1951	..	47	..	..	Municipality	Palakkad	2	..	Residential Plot with road access	4,77,207
4	2013	1A	47	..	..	Municipality	Palakkad	2	..	Residential Plot with road access	6,53,572
5	1641	..	40	..	..	Municipality	Palakkad	3	..	Commercially important Plot	6,22,440

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
6	359	..	6	..	..	Municipality	Palakkad	5	..	Residential Plot with Municipal road access	3,89,025
7	1205	..	24	..	..	Municipality	Palakkad	4	..	Commercially Important Plot	6,22,440
<i>Taluk—Palakkad.</i>										<i>Village—Mundur-1.</i>	
1	..	..	15	173	6	Panchayath	Mundur	..	..	Residential Plot with Panchayath road access	58,700
<i>Taluk—Chittur.</i>										<i>Village—Chittur.</i>	
1	..	..	112	9	14	Municipality	Chittur Thathamangalam Municipality	4.	..	Residential Plot with Pan./Muni./Cor. road access	32,500
2	..	..	113	9	8	Municipality	Chittur Thathamangalam Municipality	4	..	Residential Plot with Pan./Muni./Cor. road access	16,250
3	..	..	121	28	20	Municipality	Chittur Thathamangalam Municipality	2	..	Residential Plot with Pan./Muni./Cor. road access	32,500
4	..	..	122	26	5	Municipality	Chittur Thathamangalam Municipality	1.	..	Wet Land	3,250
<i>Taluk—Chittur.</i>										<i>Village—Kollengode-1.</i>	
1	..	..	14	532	1	Panchayath	Kollengode	6	..	Residential Plot with PWD road access	25,000
<i>Taluk—Chittur.</i>										<i>Village—Nallepilly.</i>	
1	..	..	37	406	18	Panchayath	Nallepilly	2	..	Residential Plot with Panchayath road access	15,000
2	..	..	38	245	9-1	Panchayath	Nallepilly	17	..	Residential Plot with Panchayath road access	15,000
3	..	..	41	240	1	Panchayath	Nallepilly	1	..	Wet Land	3,000
4	..	..	38	424	13	Panchayath	Nallepilly	6	..	Residential Plot with Private road access	10,000

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
<i>Taluk—Chittur.</i>										<i>Village—Koduvayur—1.</i>	
1	..	..	1	603	14	Panchayath	Koduvayur	9	..	Residential Plot with Panchayath/Municipality/Corporation road access	60,000
2	..	..	1	429	4	Panchayath	Koduvayur	9	..	Wet Land	25,000
<i>Taluk—Chittur.</i>										<i>Village—Vallanghy.</i>	
1	..	..	55	419	4	Panchayath	Nemmara	6	..	Dry Land	50,000
<i>Taluk—Chittur.</i>										<i>Village—Thekkedesom.</i>	
1	..	..	40	471	3	Panchayath	Nallepilly	..	..	Dry Land	29,494
<i>Taluk—Chittur.</i>										<i>Village—Muthalamada-1.</i>	
1	..	..	22	175	11	Panchayath	Muthalamada	7	..	Residential Plot with Pan./Muni./Cor. road access	8,000
<i>Taluk—Chittur.</i>										<i>Village—Vandithavalam.</i>	
1	..	..	42	696	6	Panchayath	Perumatty	16	Government Property	Wet Land	20,000
2	..	..	42	696	4	Panchayath	Perumatty	16	Government Property	Dry Land	20,000
3	..	..	43	193	..	Panchayath	Perumatty	17	..	Dry Land	80,000
<i>Taluk—Chittur.</i>										<i>Village—Valiyavallampathy.</i>	
1	..	..	35	430	5	Panchayath	Kozhinjampara	8	..	Dry Land	54,450
<i>Taluk—Chittur.</i>										<i>Village—Muthalamada-2.</i>	
1	..	..	17	185	15	Panchayath	Muthalamada	2	..	Residential Plot with road access	12,000
<i>Taluk—Chittur.</i>										<i>Village—Pudunagaram.</i>	
1	..	..	3	321	21	Panchayath	Pudunagaram	6	..	Residential Plot with road access	32,500

Revenue Divisional Office,  
Palakkad.

(Sd.)  
Revenue Divisional Officer.

**KANNUR DISTRICT**

FORM 'A'  
(See Rule 4)

## NOTIFICATION

No. E-6528/2019.

23rd December 2019.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp Act (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the final fair value for the land mentioned against each serial number with respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof:

## SCHEDULE

District—Kannur.

Taluk—Payyannur.

Village—Thirumeni.

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Panchayath	Name of Local Body/ Panchayath	Name & No. of Ward	Classification by use	Fair Value per Are ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
<i>Desom—Naramba.</i>										
223	..	..	46	365	2	Cherupuzha Panchayath	Cherupuzha	..	Residential plot without road access	5,000
224	..	..	46	261	1	Cherupuzha Panchayath	Cherupuzha	..	Garden Land with road access	10,000
225	..	..	46	282	3	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot without road access	4,000
226	..	..	46	107	1	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot without road access	4,000
227	..	..	46	24	6	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot without road access	6,000
228	..	..	46	182	14	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot with Panchayath road access	6,000
229	..	..	46	25	3	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot with Panchayath road access	9,000
230	..	..	46	61	5	Cherupuzha Panchayath	Cherupuzha	..	Garden Land with Panchayath road access	9,000

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
231	..	..	46	86	7	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot with Private road access	12,000
232	..	..	46	106	6	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot with Panchayath road access	4,000
233	..	..	46	195	3	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot with Private road access	9,500
234	..	..	46	9	2	Cherupuzha Panchayath	Cherupuzha	..	Garden Land with Private road access	10,000
235	..	..	46	278	..	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot with Panchayath road access	6,000
236	..	..	46	85	16	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot with Panchayath road access	25,000
237	..	..	46	85	1	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot without road access	10,000
238	..	..	46	176	3	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot without road access	4,000
239	..	..	46	39	2	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot without road access	8,000
240	..	..	46	69	7	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot with Private road access	7,500
241	..	..	46	194	5	Cherupuzha Panchayath	Cherupuzha	..	Residential Plot without road access	10,000
						<i>Desom—Pulingome.</i>				
242	..	..	50	129	1	Panchayath	Cherupuzha	..	Residential Plot without road access	5,000